



ITEM NO.6

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1086/2021

JITENDRA SINGH

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 264843/2023 - MODIFICATION OF COURT ORDER)

WITH

Cr1.A. No. 3114/2023 (II)

(IA No. 266583/2023 - MODIFICATION OF COURT ORDER)

Date : 19-01-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Appellant(s) Mr. Vishwajit Singh, Sr. Adv.
Ms. Veera Kaul Singh, AOR
Mr. Pankaj Singh, Adv.
Ms. Ridhima Singh, Adv.
Mr. Suryansh Singh, Adv.

Mr. Vishwajit Singh, Sr. Adv.
Mr. Pankaj Singh, Adv.
Ms. Vibha Bhat, Adv.
Dr. Malkait Singh, Adv.
For M/s. Vidhi International, AOR

For Respondent(s) Mr. Siddharth Dave, Sr. Adv.
Ms. Jemtiben Ao, Adv.
Mrs. Pragya Baghel, AOR
Mr. Vishal Banshal, Adv.

Mr. Anuvrat Sharma, AOR
Mr. Ajay Prajapati, Adv.
Ms. Alka Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I. A. No. 264843/2023 in Crl. Appeal No. 1086/2021

After hearing learned counsel for the parties and considering the fact that the appellant's (Jitendra Singh) son is going to be married on 04.02.2024, we relax the conditions as imposed by the trial court pursuant to this Court's order dated 08.09.2022 from 20.01.2024 till 15.02.2024. The other conditions imposed by the trial court shall continue to operate.

It is made clear that the appellant shall not influence the complainant or his family, in any manner, during his visit to his home district. In view of above, the application is disposed of.

I. A. Nos. 266583/2023 in Criminal Appeal No.3114 of 2023

After hearing learned counsel for the parties and considering the fact that the appellant's (Balwant Singh) nephew is going to be married on 04.02.2024, we relax the conditions as imposed by the trial court pursuant to this Court's order dated 06.04.2022 from 20.01.2024 till 15.02.2024. The other conditions imposed by the trial court shall continue to operate.

It is made clear that the appellant shall not influence the complainant or his family, in any manner, during his visit to his home district.

In view of above, the application is disposed of.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER